

(d) The voting power at IMF as well as amount of financing a member country can obtain from the IMF (*i.e.* its access limit) is based on its Quota.

The Group of Twenty (G-20) Leaders' Summit of April 2009 recommended completing the Fourteenth General Quota Review (originally scheduled to be completed in 2013) by January 2011. The G-20 Leaders' Summit of September 2009 called for a shift in quota share to dynamic emerging markets and developing countries of at least 5% from over-represented countries to under-represented countries using the current Quota formula as the basis to work from. These were endorsed by the International Monetary and Financial Committee (IMFC) of IMF in October 2009.

The consequent work and discussions on realigning the Quota shares of member countries is underway at the IMF.

#### **Interest on outstanding arrear**

2620. SHRI MANGALA KISAN : Will the Minister of FINANCE be pleased to state:

(a) the details of Government/autonomous organizations where 60 per cent arrears of the Sixth Central Pay Commission have not been paid till 31st March, 2010;

(b) the details of such organizations which have surrendered the budget allocated in this regard;

(c) whether Government would compensate the employees by paying interest on their dues; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) and (b) Disbursement of 60% arrears on account of implementation of Sixth Central Pay Commission's recommendations is to be done by individual Ministries/Departments. No data is centrally maintained in this regard.

(c) and (d) There is no such proposal.

#### **GST for Tobacco Product**

2621. SHRI THOMAS SANGMA : Will the Minister of FINANCE be pleased to state:

(a) whether the Good and Service Tax (GST) will be implemented from next year on all products and Government has taken steps to bring tobacco products under the purview of the GST;